

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Pawandeep
FIR No. : 1391/15
PS. : Uttam Nagar

23.06.2020

File taken up for hearing in terms of Circular No. 16-DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi and No. NIL/Misc./GAZ/DJ-West/2020 dated 14.06.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State (through Cisco Web Ex.)
Sh. M.P. Sinha, Ld. Counsel for the accused/applicant along with accused/applicant (through Cisco Web Ex)
Ms. Aarti Pandey Ld. Counsel from DCW. (through Cisco Web Ex)
Sh. Ashish Mittal, Ld. Counsel for the complainant along with Complainant (through Cisco Web Ex.)

Final arguments heard. Put up for orders on **30.06.2020**. Ld.

Counsel for the complainant submits that in order to prove the inconsistent stand of the accused, he may be permitted to file the copy of the anticipatory bail application. He may do so. Accused can sent the scanned copy of the bail application to the Ahlmad of this court by tomorrow.

(Ankur Jain)
Addl. Sessions Judge (SFTC-01) West
Delhi: 23.06.2020

23/06/2020

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01:-DELHI

State Vs. Suraj @ Takla
FIR No. : 126/19
PS. : Paschim Vihar West
U/s : 377 IPC & 4 of POCSO Act

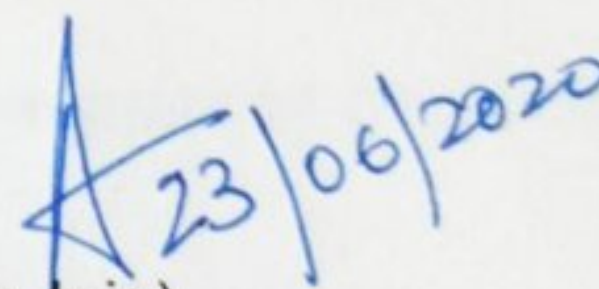
23.06.2020

Application taken up for hearing in terms of Circular No. 16-DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi and No. NIL/Misc./GAZ/DJ-West/2020 dated 14.06.2020 by this court being the first Link of Ms. Vrinda Kumari, Ld. ASJ-07, POCSO, who is under isolation.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State (through Cisco Web Ex.)
Sh. R.R. Jha, Ld. Legal Aid Counsel for the Victim (through Cisco Web Ex).

An application has been filed seeking interim compensation.

Let this application be put up with file on **29.06.2020** before the concerned court.


(Ankur Jain) -
Addl. Sessions Judge (SFTC-01) West
Delhi: 23.06.2020
(Link Court of Ms. Vrinda Kumari,
Ld. ASJ-07 POCSO)

IN THE COURT OF ANKUR JAIN
ADDITIONAL SESSIONS JUDGE: SFTC (WEST)-01: DELHI

State Vs. Bijender
FIR No. : 700/19
PS. : Punjabi Bagh
U/s : 313/376 IPC

23.06.2020

File taken up for hearing in terms of Circular No. 16-DHC/2020 dated 13.06.2020 of Hon'ble High Court of Delhi and No. NIL/Misc./GAZ/DJ-West/2020 dated 14.06.2020.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for the State (through Cisco Web Ex.)
Sh. Anil Sharma, Ld. Counsel for the accused/applicant (through Cisco Web Ex)
Ms. Aarti Pandey Ld. Counsel from DCW. (through Cisco Web Ex).

The case is fixed for orders. However, perusal of the file shows that notice to complainant has not been issued. Let notice be issued to the complainant through IO in terms of Annexure A of the practice directions of the Hon'ble High Court of Delhi.

Ms. Arti Pandey, Ld. counsel from DCW informs that complainant is unable to appear through Video Conferencing as she does not have the facility to join Video Conferencing.

Let notice to complainant through IO be issued for 27.06.2020.

(Ankur Jain) *23/06/2020*
Addl. Sessions Judge (SFTC-01) West
Delhi: 23.06.2020